

Council of Delhi for the abolition of the institution of Honorary Magistrates in Delhi;

(b) if so, the action taken on the recommendations of the Council; and

(c) if no action has been taken, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). When the Bill for the separation of the judiciary from the executive in Delhi was considered by the Metropolitan Council on the 19th October 1967, the Council took the view that there should be no Honorary Magistrates and suggested an amendment to the Bill. The amendment recommended by the Council has been received and is being examined.

#### DELHI POLICE

1322. SHRI INDRAJIT GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons for the delay in completing the trial proceedings of the Delhi Police personnel who were arrested for their role in the Policemen's strike and demonstrations;

(b) the number of Policemen still behind the bars; and

(c) whether Government are aware that their families are suffering from harassment and economic distress?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The trial of these cases were held up pending disposal of a petition submitted by some of the accused in the Supreme Court seeking transfer of these cases to some Court outside Delhi. On the orders of the Supreme Court that these trials be held by Special Magistrates not belonging to the Delhi-Himachal Pradesh Civil Service Cadre, necessary action has been taken and the trials will commence very soon.

(b) None.

(c) The accused policemen have been placed under suspension as required by the rules and are receiving the subsistence allowance admissible to them.

#### RIVERS STEAM NAVIGATION COMPANY

1323. SHRI INDRAJIT GUPTA:  
DR. RANEN SEN:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether any of the surplus staff of the former Rivers Steam Navigation Company have since been absorbed in other public sector undertakings;

(b) whether the Committee set up for this purpose has made any specific proposals to facilitate absorption; and

(c) whether, pending their absorption, such staff have been paid their due retiral benefits and full retrenchment compensation?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO):

(a) Yes, Sir. In addition to about 5,000 persons absorbed in the Central Inland Water Transport Corporation, about 42 men have been absorbed in other undertakings

(b) The Committee has *inter alia* recommended that:—

(i) The Employment Exchanges should be authorised to nominate the surplus men on a priority basis against suitable vacancies under the Central and State Governments and public sector undertakings.

(ii) Relaxation in age should be granted to the surplus men upto the age of 55 years for the purpose of re-employment.

(iii) Relaxation in educational qualification should be granted to the non-Matriculate clerical staff among the surplus men for the purpose of re-employment, by equating 10 years continuous service under the Rivers Steam Navigation Company as equivalent to Matriculation.

(c) The un-absorbed employees of the Rajabagan Dockyard of the Company, excepting 190 men, have already drawn their dues. The unabsorbed handling labourers in Assam have also drawn their full dues. Most of the unabsorbed clerical and subordinate staff in Assam have been paid closure compensation and leave pay. Their gratuity and provident fund dues, however, remain unpaid as their service records and provident fund accounts are at the Company's head office in Calcutta which has been under the forcible and illegal occupation of